

THE
PARLIAMENTARY DEBATES

Acc. No. 25085
Date: 20.11.20

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 28th November, 1952

The House met at a Quarter to
Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-45 A.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shrimati Vijaya Lakshmi Pandit, M.P.:

"In my capacity as Leader of the Indian Delegation to the United Nations General Assembly, I am required to be present at New York until the end of December next. I therefore write to request, in accordance with sub-rule (1) of Rule 228 of the Rules of Procedure and Conduct of Business in the House of the People, that I may be permitted to be absent from all the meetings of the House during its current session."

I have received another letter from Shri B. Shiva Rao, M.P. who is a Representative on the Indian Delegation to the United Nations General Assembly. The letter reads as follows:

"In my capacity as a Representative on the Indian Delegation to the United Nations General Assembly, I am required to be present at New York until the end of December next. I therefore write to request, in accordance with sub-rule (1) of Rule 228 of the Rules of Procedure and Conduct of Business in the House of the People, that I may be permitted to be

absent from all the meetings of the House during its current session."

Is it the pleasure of the House that permission be granted to Shrimati Vijaya Lakshmi Pandit and Shri B. Shiva Rao to be absent from all the meetings of the House during this Session?

Leave was granted.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East): On a point of order, Sir. Just now, in reply to a question the Deputy Minister stated that he is not sure whether the officer concerned was under suspension at the time the enquiry began. Now, I would like to appeal to you, Sir, are you going to allow such answers to be given. All the details are mentioned. The question is a long question. Everything is there and certainly the Minister should be sure of what has happened to this particular officer.

Shri Gadgil (Poona Central): The same question may be asked again and full information may be given.

Mr. Deputy-Speaker: When a point of order is raised, unless the Speaker requests any hon. Member to advise him, no other hon. Member can speak. I am really sorry that whenever a point of order is raised it is not open to any other hon. Member to get up and seek to give voluntary advice to the Speaker. It is open to him to ask if he can intervene in the matter and give suggestions on the point. I understand that the hon. Member feels it important, but this applies to all hon. Members.

So far as the point of order is concerned, whenever a point of order of this kind is raised, it should be raised immediately when the answer is given.